

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.76625 of 2016

(Arising out of Order-in-Original No. 33/Commissioner/CE/Haldia/Adjn/2016 dated 20.06.2016 passed by Commissioner of Central Excise & Service Tax, Haldia Commissionerate)

The 3 Guys Network Private Ltd.

Glamour Building, Andul Road, PO & Vill.-Duillya, PS-Sankrail, Howrah-711302

Appellant

VERSUS

**Commissioner of Central Excise & Service Tax, Haldia
Commissionerate**

25, Princep Street, 3rd Floor, Kolkata-700072

Respondent

APPEARANCE :

Shri Amit Kumar, Advocate for the Appellant

Shri S.Dey, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPАЗHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...76127/2025..

DATE OF HEARING : 29.04.2025

DATE OF DECISION : 29.04.2025

Per Ashok Jindal :

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**

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